

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI
COURT-III

CA(CAA)/66/ND/2018

In the matter of :
Shhiba Automobiles (P) Ltd
Vs.
Pearl Apparels (P) Ltd

....PETITIONER

.. RESPONDENT

SECTION :
Under Section 230-232

Order delivered on 16.4.2018


Coram :
R. Varadharajan,
Hon'ble Member (Judicial)
Dr. V.K. Subburaj
Hon'ble Member (Tech.)


For the Petitioner /applicant : Ms. Navneet Kaur, Advocate
For the Respondent/Corporate Debtor :
For the Intervener :

ORDER

Learned Counsel for the petitioner is present. Heard at length.

Order is reserved subject to clarifications, if any.


(DR. V.K. SUBBURAJ)
MEMBER (TECHNICAL)


(R. VARADHARAJAN)
MEMBER (JUDICIAL)

Surjit